

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:- Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO: - 10933 –JK (LD) of 2024**  
**DATED: - 19-06 -2024**

Sanction is hereby accorded to the appointment of Dr. Sanjay Sharma, Dy. Director (Dentistry), Health Services, Jammu as Officer In-charge Litigation (OIC) in case O.A./500/2023 titled Akbar & Ors. Versus U.T. of J&K and others pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal and before any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

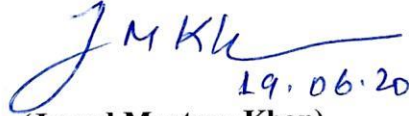
**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated:-19-06-2024

No:- LAW-OIC/06/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Administrative Secretary, Health and Medical Education Department
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
19.06.2024  
(Jawad Murtaza Khan)  
Assistant Legal Remembrancer